DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

DRAFT MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 12/81-ALC2/2018 DATED 13.02.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 12/81 of Norms Committee-II for the year 2018-19 scheduled on 13.02.2019and held on 14.02.2019 under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
2.	ShriShaish Kumar, Consultant (TEC-1)	DGFT
3.	Shri K.K.Tiwari, IA	DHI
4.	ShriSundeepChauhan, DO	DPIIT
5.	ShriShobhit Gupta, Dy. DGFT	DGFT

1. Minutes of Meeting No.08/81 dated 19.12.2018 and Meeting No.09/81 dated 02.01.2019were circulated amongst the members. No comments have been received from any member on such minutes. Therefore, these minutes are unanimously approved.
2. The minutes of the cases discussed in the meeting are as below:-

MEETING NUMBER: 12/81-ALC2/2018 MEETING DATE: 13.02.2019

	Case No.: 58/12/81-ALC2/2018	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
1	HQ File:01/81/050/00696/AM19	RLA File :07/24/040/00163/AM15	Lic.No/Date:0710106311 06.08.2014	
	Decision:The Committee considered the case as per agenda and observed that the case was referred to DHI on 07.02.2019. However, in meeting, the Committee observed that the item of export is			

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High Frequency Generator which is the subject matter of MeitY. Therefore, it was decided to refer the case to MeitY for examination.

The case stands deferred.

2	**Case No.: 25/13/81-ALC2/2014**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	
	Decision: The Committee considered the case as per agenda and noted that the case was pending with MNRE since 27.08.2015. However, no reply has been received yet. Hence, comments of Consultant (TEC-3) were sought. As advised by Consultant (TEC-3), the Committee decided to seek the applicant to furnish the following information for examination: 1. Detailed calculations of raw material required with justification & supporting documents. 2. Use of each raw material in manufacturing of export product. The case stands deferred.			

3	**Case No.: 2/1/81-ALC2/2015**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	
	Decision: The Committee considered the case as per agenda and noted that the case was pending with MNRE since 06.05.2015. However, Hence, comments of Consultant (TEC-3) were sought. As advised by Consultant (TEC-3), the Committee decided to seek the applicant to furnish the following information for examination: 1. Detailed calculations of raw material required with justification & supporting documents. 2. Use of each raw material in manufacturing of export product. The case stands deferred.			

4	**Case No.: 7/5/81-ALC2/2015**	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	
	Decision: The Committee considered the case as per agenda and noted that the case was pending with MNRE since 15.07.2015. However, Hence, comments of Consultant (TEC-3) were sought. As advised by Consultant (TEC-3), the Committee decided to seek the applicant to furnish the following information for examination: 1. Detailed calculations of raw material required with justification & supporting documents. 2. Use of each raw material in manufacturing of export product. The case stands deferred.			

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5	**Case No.: 12/13/81-ALC2/2015**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	

Decision: The Committee considered the case as per agenda.Comments of Consultant (TEC-3) were sought. As advised by Consultant (TEC-3), the Committee decided to seek the applicant to furnish the following information for examination:

1. Detailed calculations of raw material required with justification & supporting documents.
2. Use of each raw material in manufacturing of export product.

The case stands deferred.

6	**Case No.: 67/12/81-ALC2/2018**	Party Name:SHERA METAL PVT.LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00705/AM19/	RLA File :13/21/040/00015/AM17/	Lic.No/Date:1310048227 28.04.2016	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
74072190	Brass extruded solid sections	74032100	Brass Billets	1.01Kg/Kg content in the export product
74072110	Brass extruded Bars	74032100	Brass Billets	1.01Kg/Kg content in the export product

Note: Composition of Brass should be declared both in the export & import itemsand should match.

RA concerned may take suitable consequential action accordingly.

7	**Case No.: 61/12/81-ALC2/2018**	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	

Decision: The Committee considered the case as per agenda and as per advice of representative of MSME decided to ask the applicant for clarification on the following:

1. How quantity of lead content in import is less than quantity of export.

The case stands deferred.

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8	**Case No.: 3/7/81-ALC2/2018**	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00380/AM19/	RLA File :04/24/040/00115/AM17/	Lic.No/Date:0410162411 24.10.2016	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as recommended by representative of DPIIT: 1. Sl. No. 2, 3 & 8 of the Standard Deficiency Format. The case stands deferred.			

9	**Case No.: 16/12/81-ALC2/2018**	Party Name:ARMOR PLAST LTD.,	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00654/AM19/	RLA File :07/24/040/00310/AM17/	Lic.No/Date:0710110815 20.12.2016	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments yet be received. The Committee decided to wait for comments. The case stands deferred.			

10	**Case No.: 2/3/81-ALC2/2017**	ırty Name: TY TUBULAR LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File : 01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-3) for examination. However, Consultant (TEC-3) informed in meeting that the applicant in its reply has not given calculation of wastage and has claimed wastage as per SION C831.Also, the applicant has claimed wastage including wastage due to rejection. Hence, the Committee decided to seek clarification ofthe same for examination of the case. The case stands deferred.			

11	**Case No.: 17/9/81-ALC2/2017**	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-3) for examination. However, Consultant (TEC-3) informed in meeting that reply of the applicantis not complete. Hence, the Committee decided to seek clarification on following points: 1. Quantity of both export products has been reduced but inputs have not been amended. 2. For export product No. 1 application had 123 import items but reply is for only 70 items. 3. For export product No. 2 application had 23 import items but in reply it is nil.			

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4. Wastage claimed varies from 0% to 20% but no justification is given.

The case stands deferred.

12	**Case No.: 36/17/81-ALC2/2017**	Party Name: REEP INDUSTRIES PVT.LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00346/AM18/	RLA File :04/24/040/00017/AM18/	Lic.No/Date:0410163091 11.05.2017	

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments of Consultant (TEC-3):

1. Sl. No. 3, 4, 5 &11 of the Standard Deficiency Format.

The case stands deferred.

13	**Case No.: 32/12/81-ALC2/2018**	Party Name:AKASH STEEL CRAFTS PVT.LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00670/AM19/	RLA File :03/81/040/00494/AM17/	Lic.No/Date:0310813288 16.05.2017	

Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, comments are yet to be received. The Committee decided to wait for comments.

The case stands deferred.

14	**Case No.: 22/9/81-ALC2/2017**	Party Name: VEDANTA LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File : 01/81/050/00193/AM18/	RLA File : 05/24/040/00117/AM18/	Lic.No/Date: 0510403068 08.06.2017	

Decision: The Committee considered the case as per agenda and noted that applicant's reply dated 07.02.2019 was sent to Consultant (TEC-3) for examination. However, Consultant (TEC-3) informed in meeting that the applicant has not given answer to the queries raised in the D/L issued to in its reply. The applicant has given reference to SION which pertains to different product. Hence, the Committee decided to seek again from the applicant to furnish following information for examination of the case:

1. Composition of export item.
2. Calculation of material wastage with justification.

The case stands deferred.

15	**Case No.: 28/17/81-ALC2/2017**	Party Name: PARAM INDUSTRIES	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00338/AM18/	RLA File :03/95/040/00259/AM18/	Lic.No/Date:0310814213 22.06.2017	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter

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	seeking certain information was sent to the applicant on 13.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.

16	**Case No.: 6/15/81-ALC2/2017**	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	
	Decision: The Committee considered the case as per agenda and noted that the case was discussed in Meeting No. 7/81-ALC2/2018 dated 29.11.2018 wherein the Committee observed mismatch in MeitY'scomments and decided to seek the clarification on following points from MeitY: 1. How numbers can be allowed in fraction? 2. Entitlements given for Import item at Sl. No. 3, 14 and 15 appear to be inappropriate as import quantity is less than what is being exported. 3. Import entitlement for Sl. No.1 is about 9% of what is asked for. There seems to be some calculation error. However, the Committee noted that the letter for clarification has not yet been sent to MeitY. Hence, the Committee decided to send a letter to MeitY for clarification. The case stands deferred.			

17	**Case No.: 20/12/81-ALC2/2018**	Party Name:LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00658/AM19/	RLA File :07/24/040/00107/AM18/	Lic.No/Date:0710111892 20.07.2017	
	Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing along with following information in NC meeting: 1. Full description of export product indicting net weight of export product for each material. 2. Wastage indicated in the application is 2%, however, it seems wastage is much more. Clarification for the same. 3. Material balance taking into consideration weight of item/s of import, Indigenous item/s and wastages. 4. List of consumable item along with their value. The case stands deferred.			

18	**Case No.: 12/15/81-ALC2/2017**	Party Name: CONNECTRIX INDIA PVT. LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00295/AM18/	RLA File :03/94/040/00357/AM18/	Lic.No/Date:0310814797 24.07.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter seeking certain information was sent to the applicant on 14.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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19	**Case No.: 3/18/81-ALC2/2017**	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	
	Decision: The Committee considered the case as per agenda and noted the recommendations of Consultant (TEC-1). The Committee observed the mismatch in the quantities of import items claimed by the applicant. Hence, the Committee decided to refer the matter again to Consultant (TEC-1) for re-examination and comments with the direction to place in the forthcoming meeting. The case stands deferred.			

20	**Case No.: 4/18/81-ALC2/2017**	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	
	Decision: : The Committee considered the case as per agenda and noted the recommendations of Consultant (TEC-1). The Committee observed the mismatch in the quantities of import items claimed by the applicant. Hence, the Committee decided to refer the matter again to Consultant (TEC-1) for re-examination and comments with the direction to place in the forthcoming meeting. The case stands deferred.			

21	**Case No.: 15/24/81-ALC2/2017**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Rejected
	HQ File :01/81/050/00517/AM18/	RLA File :56/24/040/00027/AM18/	Lic.No/Date:5610005237 24.10.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 24.4.2018 followed by reminder on 18.10.2018 and final reminder on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to concerned RA. RA concerned may take suitable consequential action accordingly.			

22	**Case No.: 5/18/81-ALC2/2017**	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	
	Decision: The Committee considered the case as per agenda and noted the recommendations of Consultant (TEC-1). The Committee observed the mismatch in the quantities of import items claimed by the applicant. Hence, the Committee decided to refer the matter again to Consultant (TEC-1) for re-examination and comments with the direction to place in the forthcoming meeting. The case stands deferred.			

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23	**Case No.: 26/12/81-ALC2/2018**	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00664/AM19/	RLA File :07/24/040/00199/AM18/	Lic.No/Date:0710112313 26.10.2017	

Decision: The Committee considered the case as per agenda. DHI vide its U.O. No.: DES-2/MPPT/TrPA-1-2019-HEI dated 13.02.2019 recommended the case as per wastages given in C-1647 and C-1860. The Committee discussed the recommendation and decided to refer the case back to DHI in view of different items of imports in Sl. No. C-1860 & C-1647.

Hence, the case stands deferred.

24	**Case No.: 27/12/81-ALC2/2018**	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00665/AM19/	RLA File :07/24/040/00200/AM18/	Lic.No/Date:0710112314 26.10.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per recommendation of representative of DHI taking cue from approved AA No. 0710096368 dated 02.07.2013:

1.

ITCHS Code	Export item	Sl. No.	ITCHS Code	Import item	Recommended Norms
85049010	CORRUGATED FINWALL TRANSFORMER TANKS / CORRUGATED FINWALLS (Net content (1) CRCA non alloy steel sheets in coil thk of 0.5mm or more but not eceeding 1mm - 72000kgs (2) CRCA Non Alloy steel sheets in coil thk exceeding 1mm but less than 3mm - 528000kgs and (3) HR non alloy steel sheets - 400000kgs)	1	72091720	CRCA NON ALLOY STEEL SHEETS IN COIL of a thickness of 0.5mm or more but not exceeding1mm	1.05 Kg/Kg content in the export product
		2	72091620	CRCA NON ALLOY STEEL SHEETS IN COIL of a thickness exceeding 1mm but less than 3mm	1.05 Kg/Kg content in the export product
		3	72085210	**H.R.non-alloy Steel Sheets/Plates	1.05 Kg/Kg content in the export product
		4	32082090	Relevant Paint Materials allowed upto 2% OF FOB value of Exports- Inside paint/Inside coat /MICA Top Coat/MICA Base coat	**Within 2% of FOB value**
		5	38140010	Relevant Paint Materials allowed upto 2% OF FOB value of Exports- Thinner/EP-Thineer/PUR-Thineer	
		6	72299021	WELDING WIRE	2% of weight of steel to be welded
		7	72051021	STEEL GRITS	4 Kg/MT of the export product
		8	44071100	PACKING MATERIAL PINE WOOD(CUT TO SIZE	As per packaging

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				INDUSTRIAL GRADE HEAT TREAT DRY SAWN)	policy

**** Party will specify thickness of the material both in export and import products which should match.**

RA concerned may take suitable consequential action accordingly.

25	**Case No.: 21/12/81-ALC2/2018**	Party Name:DECCAN ENTERPRISES LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00659/AM19/	RLA File :09/24/040/00331/AM17/	Lic.No/Date:0910065640 03.11.2017	
	Decision : The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as recommended by Consultant (TEC-1): 1. Sl. No. 2, 3, 4, 5 & 8 of the Standard Deficiency Format. The case stands deferred.			

26	**Case No.:28/12/81-ALC2/2018**	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00666/AM19/	RLA File :34/24/040/00170/AM18/	Lic.No/Date:3410043636 14.11.2017	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application has not yet been received. The Committee decided to ask concerned RA and the applicant to furnish hard copy of application for the examination of the case. The case stands deferred.			

27	**Case No.: 22/12/81-ALC2/2018**	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00660/AM19/	RLA File :03/94/040/00640/AM18/	Lic.No/Date:0310817126 17.11.2017	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application has not yet been received. The Committee decided to ask concerned RA and the applicant to furnish hard copy of application for the examination of the case. The case stands deferred.			

28	**Case No.: 28/24/81-ALC2/2017**	Party Name: SCHOCH REEDS INDIA PVT LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00530/AM18/	RLA File :03/95/040/00702/AM18/	Lic.No/Date:0310817217 22.11.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter			

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	seeking certain information was sent to the applicant on 14.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.

29	**Case No.: 43/24/81-ALC2/2017**	Party Name:NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by MeitY vide their F. No.: 17(41)/2018-IPHW dated 28.01.2019 : 1. Details of export product. 2. Quantity of import item required for manufacturing one unit of export product. 3. Wastage claimed in manufacturing process. 4. Justification of wastage. The case stands deferred.			

30	**Case No.: 19/24/81-ALC2/2017**	Party Name: NICO EXTRUSIONS LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00521/AM18/	RLA File :03/95/040/00423/AM18/	Lic.No/Date:0310817742 13.12.2017	
	Decision: The Committee considered the case as per agenda and observed that applicant'sreply to DL dated 21.12.2018is not clear and committee could not reach to any conclusion, committee also noted that complete details are not available in appendix-4E. Hence decided to ask the applicant for following information: 1. Exact composition of Import/Export products. 2. Complete information of Appendix-4E. The case stands deferred.			

31	**Case No.: 69/3/81-ALC2/2018**	Party Name: NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Rejected
	HQ File : 01/81/050/00146/AM19/	RLA File : 56/24/040/00031/AM18/	Lic.No/Date: 5610005277 18.12.2017	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MoS was sent to the applicant on 04.10.2018 followed by final reminder on 14.12.2018. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to concerned RA. RA concerned may take suitable consequential action accordingly.			

32	**Case No.:22/24/81-ALC2/2017**	Party Name: POCL ENTERPRISES LTD.,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Rejected
	HQ File	RLA File	Lic.No/Date:0410163810	

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:01/81/050/00524/AM18/	:04/24/040/00190/AM18/	20.12.2017	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 18.10.2018 followed by final reminder on 20.12.2018. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to concerned RA.

RA concerned may take suitable consequential action accordingly.

33	**Case No.: 7/24/81-ALC2/2017**	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	

Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-3) for examination. However, Consultant (TEC-3) informed in meeting that the applicant in itsreply has not furnished any information as asked in D/L and just enclosed annexure given with the application. Hence, the Committee decided to seek the applicant again to furnish following information for examination of the case:

1. Sl. No. 12 of the Standard Deficiency Format.
2. Detailed calculations of raw material required with justification and supporting documents.
3. Use of each raw material in manufacturing of export product.

The case stands deferred.

34	**Case No.: 59/3/81-ALC2/2018**	Party Name: KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Approved
	HQ File 01/81/050/00136/AM19/	RLA File :56/24/040/00035/AM18/	Lic.No/Date:5610005296 03.01.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3)**with the conditions that theGrade, thickness and technical specifications of the steel imported and that exported should match:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73084000	SCAFFOLDING GOODS – (i) PRESSED PUTLOG COUPLER (ii) BOARD RETAINER COUPLER (iii) SLEEVE COUPLER (STEEL CLAMPS) (NET WEIGHT OF HOT ROLLED STEEL STRIPS [72083840] 73.500MT)	148.000 M.T	72083840	HOT ROLLED STEEL STRIPS (THICKNESS OF 3MM TO 4.5 MM GRADE S235JR)	82.32 M.T

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Note: The three couplers would have same number in the export product.

RA concerned may take suitable consequential action accordingly.

35	**Case No.: 33/2/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply of issued D/L was received on 31.12.2018.Hence, the Committee decided to forward the applicant's reply to DPIIT for comments. The case stands deferred.			

36	**Case No.: 73/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letterraised by Consultant (TEC-1) seeking certain information was sent to the applicant on 27.11.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant with PH. The case stands deferred.			

37	**Case No.: 29/12/81-ALC2/2018**	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00667/AM19/	RLA File :34/24/040/00376/AM18/	Lic.No/Date:3410043988 22.03.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MoS on 07.02.2019 for examination of the case. However, comments are not received yet. The Committee decided to wait for comments. The case stands deferred.			

38	**Case No.: 58/3/81-ALC2/2018**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00135/AM19/	RLA File :05/23/040/00502/AM18/	Lic.No/Date:0510405980 26.03.2018	

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	74031100	COPPER CATHODE	1.01 Kg/Kg content of export product
2	39019090	* XLPE COMPOUND/ CROSSLINKABLE POLYETHYLENE COMPOUND OF **relevant** GRADE	1.05 Kg/Kg content of export product
3	39041090	PVC RESIN	1.05 Kg/Kg content of export product
4	28258000	ANTIMONY TRIOXIDE	May be deleted
5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content of export product
6	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 Kg/Kg content of export product
7	39089090	** NYLON COMPOUND OF **relevant**GRADE	1.05 Kg/Kg content of export product
8	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content of export product
9	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq.mtr/sq.mtr content of export product
10	78019990	REMELTED LEAD INGOTS	1.01 Kg/Kg content of export product
11	68149090	GLASS MICA TAPE	1.01 Kg/Kg content of export product

*** Word "ANY" may be replaced by "Relevant".**
**** Word"Different" may be replaced with "Relevant".**

RA concerned may take suitable consequential action accordingly.

39	**Case No.:53/3/81-ALC2/2018**	Party Name:JUPITER INTERNATIONAL LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00130/AM19/	RLA File :02/24/040/00206/AM18/	Lic.No/Date:0210208309 28.03.2018	

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MNRE on 11.09.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to seek the applicant to furnish following information for examination of the case on the recommendation of the Consultant (TEC-3):

1. Sl. No. 12 of the Standard Deficiency Format.
2. Detailed calculations of raw material required with justification and supporting documents.
3. Use of each raw material in manufacturing of export product.

The case stands deferred.

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40	**Case No.:54/3/81-ALC2/2018**	Party Name:JUPITER INTERNATIONAL LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00131/AM19/	RLA File :02/24/040/00205/AM18/	Lic.No/Date:0210208308 28.03.2018	

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MNRE on 11.09.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to seek the applicant to furnish following information for examination of the case on the recommendation of the Consultant (TEC-3):

1. Sl. No. 12 of the Standard Deficiency Format.
2. Detailed calculations of raw material required with justification and supporting documents.
3. Use of each raw material in manufacturing of export product.

The case stands deferred.

41	**Case No.:56/3/81-ALC2/2018**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00133/AM19/	RLA File :02/24/040/00208/AM18/	Lic.No/Date:0210208314 04.04.2018	

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MNRE on 11.09.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to seek the applicant to furnish following information for examination of the case on the recommendation of the Consultant (TEC-3):

1. Sl. No. 12 of the Standard Deficiency Format.
2. Detailed calculations of raw material required with justification and supporting documents.
3. Use of each raw material in manufacturing of export product.

The case stands deferred.

42	**Case No.: 46/3/81-ALC2/2018**	Party Name: HAVELLS INDIA LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00123/AM19/	RLA File :05/23/040/00001/AM19/	Lic.No/Date:0510406066 09.04.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-1):

ITCHS Code	Export item	Sl. No.	ITCHS Code	Import item	Recommended Quantity
85362040	RCCB (RESIDUAL CURRENT CIRCUIT BREAKERS)	1	39081090	NYLON 6	As applied for
		2	74099000	COPPER STRIPS	6020 Kg
		3	85389000	SILVER GRAPHITE TIPS	Number on net to net basis
		4	85389000	SILVER CADMIUM OXIDE TIP	Number on net to net basis
		5	85389000	RELEASE	Number on net to net basis
		6	85389000	NANOCRYSTALLINE CORE	Number on net to net basis

RA concerned may take suitable consequential action accordingly.

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43	**Case No.: 2/1/81-ALC2/2018**	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	
	Decision: The Committee considered the case as per agenda and noted that Company's reply dated1.11.2018 wasforwarded to MSME on 13.02.2019 for comments.The MSME representative informed that the information provided by the applicant is incomplete. Therefore, on the advice of representative of MSME, the Committee decided to seek the following information 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

44	**Case No.: 23/12/81-ALC2/2018**	Party Name:GEEKAY WIRES LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00661/AM19/	RLA File :09/24/040/00626/AM18/	Lic.No/Date:0910066164 18.04.2018	
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 11.09.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to seek the applicant to furnish following information for examination of the case on the recommendation of the Consultant (TEC-3): 1. Sl. No. 2, 3 & 11 of the Standard Deficiency Format. 2. Details required as per annexure 4E with sample of both export items. The case stands deferred.			

45	**Case No.: 17/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00225/AM19/	RLA File :03/94/040/01093/AM18/	Lic.No/Date:0310820587 23.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

46	**Case No.: 104/3/81-ALC2/2018**	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00181/AM19/	RLA File :02/24/040/00002/AM19/	Lic.No/Date:0210208361 24.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by Consultant (TEC-3) seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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47	**Case No.: 45/3/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00122/AM19/	RLA File :13/24/040/00072/AM19/	Lic.No/Date:1310048940 26.04.2018	
	Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish following information for examination of the case as per written comments given by representative of MSME: 1. Percentage of lead in export product No. 2 & 3. 2. Bifurcation of different types of lead alloy with lead percentage. The case stands deferred.			

48	**Case No.:112/3/81-ALC2/2018**	Party Name: VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00189/AM19/	RLA File :31/83/040/00006/AM19/	Lic.No/Date:3110067035 26.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter was sent to the applicant on 05.11.2018 & subsequent reminder on 18.12.2018 followed by final reminder on 21.12.2018. However, the Committee noted that the applicant vide email dated 21.12.2018 has informed that response of issued D/L is under preparation and will be provide shortly. Hence, the Committee decided to wait for reply of the applicant. RA concerned may take suitable consequential action accordingly.			

49	**Case No.: 12/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00220/AM19/	RLA File :03/94/040/01094/AM18/	Lic.No/Date:0310820718 27.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

50	**Case No.: 18/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00226/AM19/	RLA File :03/94/040/01095/AM18/	Lic.No/Date:0310820721 27.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

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51	**Case No.: 19/5/81-ALC2/2018**	Party Name: APPLE INTERNATIONAL	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00227/AM19/	RLA File :03/94/040/01096/AM18/	Lic.No/Date:0310820722 27.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

52	**Case No.: 36/5/81-ALC2/2018**	Party Name:DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 13.02.2019.However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

53	**Case No.:93/3/81-ALC2/2018**	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by DPIIT seeking certain information was sent to the applicant on 24.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

54	**Case No.:76/5/81-ALC2/2018**	Party Name: LAVA INTERNATIONAL LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00284/AM19/	RLA File :05/23/040/00061/AM19/	Lic.No/Date:0510406433 11.05.2018	
	Decision: The Committee considered the case as per agenda and observed that application was forwarded to MeitYon 29.10.2018. However, Comments are yet to be received. The Committee decided to remind MeitY to provide comments. The case stands deferred.			

55	**Case No.:35/5/81-ALC2/2018**	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00243/AM19/	RLA File :02/24/040/00026/AM19/	Lic.No/Date:0210208457 24.05.2018	

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Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 14.12.2018 followed by reminder on 13.02.2019.However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

56	**Case No.:115/5/81-ALC2/2018**	Party Name:RR KABEL LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00323/AM19/	RLA File :03/95/040/00170/AM19/	Lic.No/Date:0310821223 24.05.2018	

Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by Consultant (TEC-3) seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant.

The case stands deferred.

57	**Case No.:150/5/81-ALC2/2018**	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00358/AM19/	RLA File :05/24/040/00086/AM19/	Lic.No/Date:0510406588 24.05.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
85023990	Stator Core Lamination with spares**(69945 Nos., each weighing 1.436 Kg)**	2.000 Set	72251990	Electrical Steel Coil EN 10106 M250-50A Varnished 0.5X1200mm	116 MT
			72251990	Electrical Steel Coil EN 10106 M250-50A Unvarnished 0.5X1200mm	2.52 MT

RA concerned may take suitable consequential action accordingly.

58	**Case No.:45/12/81-ALC2/2018**	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00683/AM19/	RLA File :04/24/040/00047/AM19/	Lic.No/Date:0410164362 25.05.2018	

Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish information mentioned below for examination of the case as per written comments given by representative of MSME and to include the case in next meeting so that firm can explain their case by attending the PH along with other similar cases:

1. Percentage of lead in import product.
2. Percentage of lead in alloys of export product.

The case stands deferred.

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59	**Case No.:88/5/81-ALC2/2018**	Party Name:P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00296/AM19/	RLA File :03/95/040/00138/AM19/	Lic.No/Date:0310821232 25.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

60	**Case No.: 95/5/81-ALC2/2018**	Party Name:PARAM INDUSTRIES	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00303/AM19/	RLA File :03/95/040/00177/AM19/	Lic.No/Date:0310821231 25.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 13.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

61	**Case No.: 147/5/81-ALC2/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00355/AM19/	RLA File :05/24/040/00112/AM19/	Lic.No/Date:0510406624 28.05.2018	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-3) for examination. However, Consultant (TEC-3) informed in meeting that the applicant has not given answer to the queries raised in the D/L issued to in its reply. The applicant has given reference to SION which pertains to different product. Hence, the Committee decided to seek again from the applicant to furnish following information for examination of the case: 1. Composition of export item. 2. Calculation of material wastage with justification. The case stands deferred.			

62	**Case No.:30/12/81-ALC2/2018**	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00668/AM19/	RLA File :34/24/040/00058/AM19/	Lic.No/Date:3410044193 31.05.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MoS on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

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63	**Case No.:139/5/81-ALC2/2018**	Party Name:TECHNO STAINLESS	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00347/AM19/	RLA File :03/95/040/00067/AM19/	Lic.No/Date:0310821363 31.05.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by MSME seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

64	**Case No.: 75/5/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-1) for examination. However, Consultant (TEC-1) informed in meeting that reply of the applicant of the issued D/L is incomplete. Hence, the Committee decided to call the applicant for personal hearing in NC meeting. The case stands deferred.			

65	**Case No.: 136/5/81-ALC2/2018**	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00344/AM19/	RLA File :05/24/040/00152/AM19/	Lic.No/Date:0510406758 06.06.2018	
	Decision: The Committee considered the case as per agenda and observed that a deficiency letter raised by Consultant (TEC-1) seeking certain information was sent to the applicant on 19.12.2018.However, no reply has been received yet. Hence, the Committee decided to send final reminder to the applicant. The case stands deferred.			

66	**Case No.: 74/5/81-ALC2/2018**	Party Name:LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	
	Decision: The Committee considered the case as per agenda and noted that applicant's reply was sent to Consultant (TEC-1) for examination. However, Consultant (TEC-1) informed in meeting that reply of the applicant of the issued D/L is incomplete. Hence, the Committee decided to call the applicant for personal hearing in NC meeting. The case stands deferred.			

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67	**Case No.:24/12/81-ALC2/2018**	Party Name:PARAM INDUSTRIES	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00662/AM19/	RLA File :03/95/040/00237/AM19/	Lic.No/Date:0310821709 15.06.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

68	**Case No.: 25/12/81-ALC2/2018**	Party Name:PARAM INDUSTRIES	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00663/AM19/	RLA File :03/95/040/00238/AM19/	Lic.No/Date:0310821711 15.06.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

69	**Case No.: 31/12/81-ALC2/2018**	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00669/AM19/	RLA File :30/24/040/00015/AM19/	Lic.No/Date:3010104373 25.06.2018	

Decision: The Committee considered the case as per agenda and noted the written comments given by Consultant (TEC-3). The Committee decided to seek from the firm the justification of essentiality of the import item with reference to the export product.

The case stands deferred.

70	**Case No.: 36/12/81-ALC2/2018**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00674/AM19/	RLA File :03/94/040/00119/AM19/	Lic.No/Date:0310821931 26.06.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	76061190	**Aluminium Coils	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	Net + 2.5% wastage
5	72172010	G.I. Wire	Net + 2% wastage

**** The word "Plates" may be deleted from the import item description.**

RA concerned may take suitable consequential action accordingly.

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Case No.: 129/5/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
HQ File :01/81/050/00337/AM19/	RLA File :03/95/040/00122/AM19/	Lic.No/Date:0310822033 28.06.2018	

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms**as per SION C-7**:

Sl. No.	ITCHS Code	Import item	Recommended Quantity
1	76051100	Aluminium Wire Rod	1.01 Kg/Kg content in the export product
2	72279090	High Carbon steel wire/Rod	1.02 Kg/Kg content in the export product excluding the weight of Zinc
3	79011200	Zinc	4% of steel used in the export product
4	27101990	Overhead Conductor Grease	May be Deleted
5	76051100	Aluminium Alloy Wire Rod	1.01 Kg/Kg content in the export product

Note: Steel in the export item should be galvanized.

RA concerned may take suitable consequential action accordingly.

Case No.: 125/3/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
HQ File :01/81/050/00202/AM19/	RLA File :05/23/040/00134/AM19/	Lic.No/Date:0510407029 02.07.2018	

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended quantity
1	74031100	COPPER CATHODE	1.01 Kg/Kg content in export product
2	39019090	* XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF **relevant** GRADE	1.05 Kg/Kg content in export product
3	39041090	PVC RESIN	1.05 Kg/Kg content in export product
4	28258000	ANTIMONY TRIOXIDE	May be deleted
5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in export product
6	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 Kg/Kg content in export product
7	39089090	NYLON COMPOUND OF DIFFERENT GRADE	1.05 Kg/Kg content in export product
8	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content in export product
9	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 Kg/Kg content in export product

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10	74101100	** COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE)	1.01 Kg/Kg content in export product

***Word "Any" may be replace by "Relevant".**
**** Words "Copper Foil" may be deleted.**

RA concerned may take suitable consequential action accordingly.

73	**Case No.: 4/12/81-ALC2/2018**	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00642/AM19/	RLA File :03/94/040/00320/AM19/	Lic.No/Date:0310822765 01.08.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MoS on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

74	**Case No.: 11/12/81-ALC2/2018**	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00649/AM19/	RLA File :05/23/040/00196/AM19/	Lic.No/Date:0510407406 01.08.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

75	**Case No.: 68/12/81-ALC2/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00706/AM19/	RLA File :05/24/040/00276/AM19/	Lic.No/Date:0510407433 03.08.2018	

Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish following information for examination of the case on the recommendation of Consultant (TEC-3):

1. Composition of export item.
2. Calculation of material wastage with justification.

The case stands deferred.

76	**Case No.: 8/12/81-ALC2/2018**	Party Name:CENTURY METAL RECYCLING LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00646/AM19/	RLA File :05/23/040/00195/AM19/	Lic.No/Date:0510407446 06.08.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

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77	**Case No.: 3/12/81-ALC2/2018**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00641/AM19/	RLA File :03/94/040/00338/AM19/	Lic.No/Date:0310823067 14.08.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended quantity
1	76061190	** Aluminium Coils	Net + 1% wastage
2	39011090	XLPE COMPOUND	Net + 2.5% wastage
3	39042110	PVC RESIN	Net + 2.5% wastage

****The word "Plates" may be deleted.**

RA concerned may take suitable consequential action accordingly.

78	**Case No.:64/12/81-ALC2/2018**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00702/AM19/	RLA File :05/23/040/00226/AM19/	Lic.No/Date:0510407612 27.08.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended quantity
1	74031100	COPPER CATHODE	1.01Kg/Kg content in export product
2	39019090	* XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF **RELEVANT** GRADE	1.05 Kg/Kg content in export product
3	39041090	PVC RESIN	1.05 Kg/Kg content in export product
4	28258000	ANTIMONY TRIOXIDE	May be deleted
5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in export product
6	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 Kg/Kg content in export product
7	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01Kg/Kg content in export product
8	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq.mtr./sq.mtr content in export product
9	74101100	** COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE)	1.01Kg/Kg content in export product
10	68149090	GLASS MICA TAPE	1.01Kg/Kg content in export product
11	40027000	ETHYLENE PROPYLENE RUBBER (EPDM/EPR)	1.05 Kg/Kg content in export product

***Word "ANY" may be replaced by "Relevant".**
**** Word "COPPER FOIL" may be deleted.**

RA concerned may take suitable consequential action accordingly.

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79	**Case No.:18/12/81-ALC2/2018**	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00656/AM19/	RLA File :07/24/040/00120/AM19/	Lic.No/Date:0710113791 30.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DHI on 07.02.2019 for examination of the case. However, the Committee decided to refer the case to MeitY as per advice of representative of DHI and MSME present in the meeting. The case stands deferred.			

80	**Case No.: 19/12/81-ALC2/2018**	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00657/AM19/	RLA File :07/24/040/00121/AM19/	Lic.No/Date:0710113793 30.08.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DHI on 07.02.2019 for examination of the case. However, the Committee decided to refer the case to MeitY as per advice of representative of DHI present in the meeting. The case stands deferred.			

81	**Case No.: 70/12/81-ALC2/2018**	Party Name:MEW ELECTRICALS LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00708/AM19/	RLA File :34/21/040/00254/AM19/	Lic.No/Date:3410044458 30.08.2018	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of application has not yet been received. The Committee decided to ask concerned RA and the applicant to furnish hard copy of application for the examination of the case. The case stands deferred.			

82	**Case No.: 5/12/81-ALC2/2018**	Party Name:DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00643/AM19/	RLA File :03/94/040/00510/AM19/	Lic.No/Date:0310823617 07.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

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83	**Case No.:2/12/81-ALC2/2018**	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00640/AM19/	RLA File :03/94/040/00461/AM19/	Lic.No/Date:0310823682 10.09.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments of Consultant (TEC-1): 1. Thickness of import item at Sl. No. 1, 2 & 3. 2. Percentage of non volatile matter content in item No. 4 & 5. 3. Types & chemical base of import item at Sl. No. 4 & 5. The case stands deferred.			

84	**Case No.: 14/12/81-ALC2/2018**	Party Name:JINDAL SAW LIMITED	Meet No/Date: 12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00652/AM19/	RLA File :05/23/040/00250/AM19/	Lic.No/Date:0510407744 11.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a team comprising Consultant (TEC-1), Consultant (TEC-3) and Asstt. DGFT (DES-2) was deputed to conduct study of the manufacturing process of the applicant Company. The study report is still awaited. Hence, the Committee decided to wait for the said study report. The case stands deferred.			

85	**Case No.: 17/12/81-ALC2/2018**	Party Name:ARMOR PLAST LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00655/AM19/	RLA File :07/24/040/00156/AM19/	Lic.No/Date:0710113842 12.09.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as recommended by representative of MSME: 1. Sl. No. 1, 2, 3, 4, 5, & 11 of the Standard Deficiency Format. The case stands deferred.			

86	**Case No.: 6/12/81-ALC2/2018**	Party Name:DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00644/AM19/	RLA File :03/94/040/00528/AM19/	Lic.No/Date:0310823797 17.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

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	Case No.: 7/12/81-ALC2/2018	Party Name:HI-TECH RADIATORS PVT.LTD.,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Withdrawn
	HQ File :01/81/050/00645/AM19/	RLA File :03/94/040/00512/AM19/	Lic.No/Date:0310823879 19.09.2018	

87 **Decision:** The Committee considered the case as per agenda and noted that concerned RA Mumbai vide letter dated 19.09.2018 has informed that above AA has been issued on repeat basis as per Para 4.12 of the FTP. Accordingly, the Committee decided to allow the withdrawal of the case from the agenda.

Case is withdrawn.

	Case No.:1/12/81-ALC2/2018	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00639/AM19/	RLA File :03/94/040/00542/AM19/	Lic.No/Date:03108239 77 25.09.2018	

88 **Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73144290	PVC/ POWDER COATED NON ALLOY HOT DIP GALVANISED STEEL WIRE MESH /BOX HAVING CORE WIRE DIA(IMPORTED MATERIAL)RANGE FROM 2MMTO6MM.MESH SIZE:76.2X12.7MM, 50X200MM,100X150MM, 25 X25MM.NET CONTENT OF EXEMPT MATERIAL USED IN EXP PRODUCT 1) RELEVANT NON ALLOY HOT DIP GALVANISED STEEL WIRE-990.100MT(EXCL1% WASTAGE) 2) PVC/POWDER COATING COMPOUND - 30.928MT(EXCL 2% WASTAGE)	72172010	RELEVANT NON ALLOY HOT DIP GALVANISED STEEL WIRE DIA : 2MM TO 6MM	As applied
		39042290	PVC / POWDER COATING COMPOUND AS PER INTERNATIONAL STANDARD	As applied

RA concerned may take suitable consequential action accordingly.

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89	**Case No.:12/12/81-ALC2/2018**	Party Name:GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MNRE on 13.02.2019for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

90	**Case No.:13/12/81-ALC2/2018**	Party Name:JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00651/AM19/	RLA File :05/23/040/00271/AM19/	Lic.No/Date:0510407878 25.09.2018	

Decision: The Committee considered the case as per agenda and noted that a team comprising Consultant (TEC-1), Consultant (TEC-3) and Asstt. DGFT (DES-2) was deputed to conduct study of the manufacturing process of the applicant Company. The study report is still awaited. Hence, the Committee decided to wait for the said study report.

The case stands deferred.

91	**Case No.:50/12/81-ALC2/2018**	Party Name:PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

92	**Case No.:2/7/81-ALC2/2018**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00379/AM19/	RLA File :07/24/040/00161/AM19/	Lic.No/Date:0710113933 28.09.2018	

Decision: The Committee considered the case as per agenda and noted that applicant's reply dated 03.01.2019 has not yet been sent to Consultant (TEC-3) for examination of the case. Hence, the Committee decided to forward the applicant's reply to Consultant (TEC-3).

The case stands deferred.

93	**Case No.:46/12/81-ALC2/2018**	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File	RLA File	Lic.No/Date:0310824402	

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	:01/81/050/00684/AM19/	:03/94/040/00629/AM19/	11.10.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments of Consultant (TEC-3): 1. Sl. No. 2, 3, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.			

94	**Case No.:35/12/81-ALC2/2018**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00673/AM19/	RLA File :03/94/040/00538/AM19/	Lic.No/Date:0310824510 17.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

95	**Case No.:9/12/81-ALC2/2018**	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00647/AM19/	RLA File :05/23/040/00315/AM19/	Lic.No/Date:0510408138 17.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

96	**Case No.:15/12/81-ALC2/2018**	Party Name:JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00653/AM19/	RLA File :05/23/040/00326/AM19/	Lic.No/Date:0510408183 23.10.2018	
	Decision: The Committee considered the case as per agenda and noted that a team comprising Consultant (TEC-1), Consultant (TEC-3) and Asstt. DGFT (DES-2) was deputed to conduct study of the manufacturing process of the applicant Company. The study report is still awaited. Hence, the Committee decided to wait for the said study report. The case stands deferred.			

97	**Case No.:1/7/81-ALC2/2018**	Party Name:COLORSHINE COATED PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00378/AM19/	RLA File :03/94/040/00676/AM19/	Lic.No/Date:0310824767 29.10.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the case to MoS for examination. The case stands deferred.			

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98	**Case No.:54/12/81-ALC2/2018**	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00692/AM19/	RLA File :07/24/040/00189/AM19/	Lic.No/Date:0710114069 30.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 11.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

99	**Case No.:39/12/81-ALC2/2018**	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00677/AM19/	RLA File :03/94/040/00674/AM19/	Lic.No/Date:0310824811 31.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, the Committee decided to refer the case to MoS as per advice of representative of DPIIT present in the meeting. The case stands deferred.			

100	**Case No.:55/12/81-ALC2/2018**	Party Name:ARMOR PLAST LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00693/AM19/	RLA File :07/24/040/00194/AM19/	Lic.No/Date:0710114083 01.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. As per recommendation of MSME, the committeedecided to ask the applicant to furnish following information: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

101	**Case No.:47/12/81-ALC2/2018**	Party Name:KITCHEN ESSENTIALS	Meet No/Date:12/81-ALC2/2018 13.02.2019	Withdrawn
	HQ File :01/81/050/00685/AM19/	RLA File :03/94/040/00695/AM19/	Lic.No/Date:0310824886 02.11.2018	
	Decision: The Committee considered the case as per agenda and noted that concerned RA Mumbai vide letter dated 02.11.2018 has informed that above AA has been issued on repeat basis as per Para 4.12 of the FTP. Accordingly, the Committee decided to allow the withdrawal of the case from the agenda. Case is withdrawn.			

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102	**Case No.:56/12/81-ALC2/2018**	Party Name:DEWAN & SONS	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00694/AM19/	RLA File :29/24/040/00004/AM19/	Lic.No/Date:2910025374 12.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

103	**Case No.:10/12/81-ALC2/2018**	Party Name:ENERGY OILFIELD TOOLS PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00648/AM19/	RLA File :05/23/040/00339/AM19/	Lic.No/Date:0510408399 14.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

104	**Case No.:62/12/81-ALC2/2018**	Party Name:JINDAL FITTINGS LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

105	**Case No.:42/12/81-ALC2/2018**	Party Name:HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00680/AM19/	RLA File :03/94/040/00686/AM19/	Lic.No/Date:0310825143 20.11.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments given by Consultant (TEC-3): 1. Specific size of export products. 2. Composition of Alloy in export product No. 2. 3. Percentage of wastage does not match with quantity of import. The case stands deferred.			

106	**Case No.:49/12/81-ALC2/2018**	Party Name:MITESH METAL INDUSTRIES	Meet No/Date:12/81-ALC2/2018 13.02.2019	Withdrawn
	HQ File	RLA File	Lic.No/Date:0310825163	

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

:01/81/050/00687/AM19/	:03/95/040/00824/AM19/	22.11.2018	

Decision: The Committee considered the case as per agenda and noted that concerned RA Mumbai vide letter dated 22.11.2018 has informed that above AA has been issued on repeat basis as per Para 4.12 of the FTP. Accordingly, the Committee decided to allow the withdrawal of the case from the agenda.

Case is withdrawn.

	Case No.:51/12/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00689/AM19/	RLA File :04/24/040/00179/AM19/	Lic.No/Date:0410164920 28.11.2018	

107

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments of MSME on repeat basis as approved for AA No. 0410164295 dated 04.05.2018 in Meeting No: 6/81-ALC2/2018 dated 01.11.2018 **with the condition that the percentage of lead in import item should not be more than 98.27% (Allowing maximum wastage of 1% after adjusting purity content):**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
78011000	Lead Ingots 99.97% Min. Purity	500000.000 Kg	78019990	Remelted Lead Ingots/Blocks/Jumbos	As applied (RAmust ensure wastage is not more than 1% based on actual lead content)

RA concerned may take suitable consequential action accordingly.

	Case No.:33/12/81-ALC2/2018	Party Name:ANAND ARC LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00671/AM19/	RLA File :03/94/040/00721/AM19/	Lic.No/Date:0310825290 29.11.2018	

108

Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

	Case No.:57/12/81-ALC2/2018	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00695/AM19/	RLA File :13/24/040/00115/AM19/	Lic.No/Date:1310049137 30.11.2018	

109

Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

110	**Case No.:52/12/81-ALC2/2018**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Withdrawn
	HQ File :01/81/050/00690/AM19/	RLA File :03/95/040/00809/AM19/	Lic.No/Date:0310825326 30.11.2018	
	Decision: The Committee considered the case as per agenda and noted that concerned RA Mumbai vide letter dated 30.11.2018 has informed that above AA has been issued on repeat basis as per Para 4.12 of the FTP. Accordingly, the Committee decided to allow the withdrawal of the case from the agenda. Case is withdrawn.			

111	**Case No.:38/12/81-ALC2/2018**	Party Name:ARNAV LUGS AND FERRULES	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00676/AM19/	RLA File :03/94/040/00745/AM19/	Lic.No/Date:0310825356 03.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to Consultant (TEC-3) on 05.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

112	**Case No.:69/12/81-ALC2/2018**	Party Name:JAMMU PIGMENTS LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00707/AM19/	RLA File :18/24/040/00004/AM19/	Lic.No/Date:1810004335 03.12.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the firm the following clarification : (i) Lead content in import as specified in condition sheet is 48-52% whereas the same in Appendix 4K is 55-60%. Firm to clarify the percentage of Lead Content in import item. The case stands deferred.			

113	**Case No.:48/12/81-ALC2/2018**	Party Name:LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00686/AM19/	RLA File :34/24/040/00284/AM19/	Lic.No/Date:3410044736 05.12.2018	
	Decision: The Committee considered the case as per agenda and decided to call the applicant for personal hearing in NC meeting. The case stands deferred.			

114	**Case No.:44/12/81-ALC2/2018**	Party Name:INDUSTRIAL METAL POWDERS INDIA PVT LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File	RLA File	Lic.No/Date:3110067249	

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	:01/81/050/00682/AM19/	:31/83/040/00141/AM19/	10.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

115	**Case No.:63/12/81-ALC2/2018**	Party Name:JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00701/AM19/	RLA File :05/23/040/00391/AM19/	Lic.No/Date:0510408874 11.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

116	**Case No.:53/12/81-ALC2/2018**	Party Name:SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00691/AM19/	RLA File :04/24/040/00205/AM19/	Lic.No/Date:0410164973 13.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 07.02.2019 for examination of the case. However, the Committee decided to refer the case to DHI for examination. The case stands deferred.			

117	**Case No.:37/12/81-ALC2/2018**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00675/AM19/	RLA File :03/94/040/00733/AM19/	Lic.No/Date:0310825667 14.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to Consultant (TEC-3) on 08.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.			

118	**Case No.:43/12/81-ALC2/2018**	Party Name:HI-TECH RADIATORS PVT. LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00681/AM19/	RLA File :03/94/040/00763/AM19/	Lic.No/Date:0310825668 14.12.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 11.02.2019 for examination of the case. However, the Committee decided to refer the case to DHI for examination. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

119	**Case No.:65/12/81-ALC2/2018**	Party Name:KUMAR INDUSTRIES	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00703/AM19/	RLA File :05/23/040/00410/AM19/	Lic.No/Date:0510408978 18.12.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the conditions that the Grade, thickness and technical specifications of the steel imported and that exported should match:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239420	TABLE KITCHEN AND OTHER HOUSE HOLD MADE OF STAINLESS STEEL WITH OR WITHOUT HANDEL / LID/ ANTISKID GASKET IRRESPECTIVE OF WHAT MATERIAL THE HANDEL/ LID/ANTISKID GASKETMAY HAVE BEEN MADE OF 200 SERIES OF RELEVANT THICKNESS	197000.000 Kg	72209090	COLD ROLED STAINLESS STEEL CIRCLES 200 SERIES OF RELEVANT THICKNESS	1.07 Kg/Kg content in export product

RA concerned may take suitable consequential action accordingly.

120	**Case No.:40/12/81-ALC2/2018**	Party Name:DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00678/AM19/	RLA File :03/94/040/00789/AM19/	Lic.No/Date:0310825812 20.12.2018	

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments.

The case stands deferred.

121	**Case No.:41/12/81-ALC2/2018**	Party Name:HEENA METAL PVT LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	

Decision: The Committee considered the case as per agenda and decided to refer the case to MSME for examination.
The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

122	**Case No.:66/12/81-ALC2/2018**	Party Name:PARAS IMPO-EXPO PVT LTD,	Meet No/Date:12/81-ALC2/2018 13.02.2019	Approved
	HQ File :01/81/050/00704/AM19/	RLA File :05/24/040/00512/AM19/	Lic.No/Date:0510409029 21.12.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the conditions that the Grade, thickness and technical specifications of the steel imported and that exported should match:**

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
73239420	Stainless Steel Utensils, Grade of Steel 201	72321.420 Kg	72199090	Stainless Steel Circle, Grade of Steel 201	1.07 Kg/Kg content in export product

RA concerned may take suitable consequential action accordingly.

123	**Case No.:59/12/81-ALC2/2018**	Party Name:GRAVITA INDIA LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00697/AM19/	RLA File :13/24/040/00121/AM19/	Lic.No/Date:1310049155 24.12.2018	

Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish following information for examination of the case as per advice given by representative of MSME:

1. Percentage of lead in export product No. 2 & 3.
2. Bifurcation of different types of lead alloy with lead percentage.

The case stands deferred.

124	**Case No.:60/12/81-ALC2/2018**	Party Name:GRAVITA INDIA LTD	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00698/AM19/	RLA File :13/24/040/00120/AM19/	Lic.No/Date:1310049156 24.12.2018	

Decision: The Committee considered the case as per agenda and decided to seek the applicant to furnish following information for examination of the case as per written comments given by representative of MSME:

1. Percentage of lead in export product No. 2 & 3.
2. Bifurcation of different types of lead alloy with lead percentage.

The case stands deferred.

125	**Case No.:34/12/81-ALC2/2018**	Party Name:ANGELS ALUMINIUM CORPORATION	Meet No/Date:12/81-ALC2/2018 13.02.2019	Deferred
	HQ File :01/81/050/00672/AM19/	RLA File :03/94/040/00819/AM19/	Lic.No/Date:0310825978 27.12.2018	

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 07.02.2019 for examination of the case. However, comments are awaited. The Committee decided to wait for comments. The case stands deferred.

OFFLINE AGENDA FOR NORMS COMMITTEE MEETING

Sl. No.126

Case No. 6/21/81-ALC2/2017	M/s. Apar Industries Limited, Mumbai
Meeting No. 7 /81	HQ File No: 01/81/050/00447/AM18/DES.II
Dated: 29.11.2018	RLA File No.: 03/94/040/00502/AM18/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310816527 dated 26.10.2017.
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No. 7/52/2018-TS dated 16.03.2018. (Copy enclosed at the end of the minutes) RA concerned may take suitable consequential action accordingly.	

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Case No. 5/16/81-ALC2/2015	M/s. Phoenix Foils Private Limited, Mumbai
Meeting No. 12 /81	HQ File No: 01/81/050/00280/AM16/DES.II
Dated: 13.02.2019	RLA File No.: 03/95/040/00152/AM16/
Subject:	Revision of ratified norms in respect of Advance Authorization No. 0310798003 dated 01.06.2015.
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MoS vide their U. O. No.: 2(15)/2017-TD dated 28.12.2018. (Copy enclosed at the end of the minutes) RA concerned may take suitable consequential action accordingly.	

SHOBHIT GUPTA
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or

SDF

		without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	**--**
√	**19**	**Any other information:** The company is requested to submit information sought vide DHI deficiency letter dated 9.7.2013 relating to calculation linking EP rating with core/coil dimension & end use of items 19, 21, 22 & 26.
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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13/02/2019.

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(41)/2018-IPHW

दिनांक
Date 28.01.2019

M/s. NAPINO AUTO & ELECTRONICS LIMITED
PLOT NO 131 SECTOR 8, IMT
MANESAR GURGAON, HARYANA
122050

Sub: - Application for ratification of norms of Advance Licence No. 0510404735 dated 06.12.2017 for export of "Digital Video Recorder".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

i Details of export product.
ii Quantity of import item required for manufacturing one unit of export product.
iii Wastage claimed in manufacturing process.
iv Justification of wastage.

Yours faithfully

(Asha Nangia)
Director
Tel: 011-24301268
Email:-anangia@meity.gov.in

Copy to:
Shri ChanderKant Reddy
FTDO,
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/81/50/545/AM-18/DES-2/30 dated 04.12.2018

Digital India
Power To Empower

स्वच्छ भारत
एक कदम स्वच्छता की ओर

ELECTRONICS INDIA
Billion Needs Million Chips

63

87
13/02/2019.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDL.DIRECTOR GENERAL OF FOREIGN TRADE
NEW CGO BLDG., NEW MARINE LINES, CHURCHGATE,MUMBAI-20.

File No.03/94/40/512/AM19 Date: 19.09.2018.

To,

The Director General of Foreign Trade,
New Delhi – 110 011.

Kind Attn: SHRI KIRTI VARDHAN, Dy. DGFT, NC - II

Subject: Grant of advance authorization on repeat basis.

Sir,

M/s. HI-TECH RADIATORS PVT. LTD., NAVI MUMBAI has been granted advance authorization no. 0310823879 dated 19.09.2018. The copies of the application are not forwarded to headquarters due to the following reasons:

The Advance authorization has been issued on repeat basis in terms of para 4.7.1 and 4.7.2 of HBP (Vol-I) on the basis of decision of Norms Committee in Meeting No.16/81-ALC2/2017 dt.31.10.2017 (Hqrs File No.01/81/050/00271/AM18.

Yours faithfully,

(SIVAN A VARIYATH)
FOREIGN TRADE DEVELOPMENT OFFICER
For Addl. Director General of Foreign Trade.

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13/02/2019

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NISHTHA BHAVAN, 48, SIR VITHALDAS THAKERSEY MARG, NEW MARINE LINES, MUMBAI-20.

FILE NO. 03/ 94 / 40/ 0695/AM19 DATE: 02.11.2018

To

The Director General of Foreign Trade,
New Delhi.

Kind Attn: Kirti Vardhan, DY.D.G.F.T. (NC-II)
Sub: Grant of Advance authorization on Repeat basis
As per para 4.12 (vi) of HBP 2015-20.

Sir,

M/s. Kitchen Essentials Mumbai have been granted Advance Authorisation No. 031082488 dt. 02.11.2018. The copies of the application are not forwarded to the Headquarters due to following reasons:

The Advance authorization has been issued on Repeat basis in terms of para 4.07 Read with para 4.12 of HBP 2015-20 on basis of decision of Norms Committee in meeting No.01/81 ALC2/2018 dt. 15.05.2018 vide RA file no.03940400587AM18

Yours faithfully,

Deepak

(DEEPAK JHALANI)
Asstt.Director General of foreign Trade
For Adl. Director Geneeral of foreign Trade.

106
13/2/2019.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O.BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI.400 020

FILE .NO. 03/ 95/ 040/ 824 /AM -19 | **DATE: 22.11.2018**
601

To,
Norms Committee,
O/o. The Director General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi 110 011.

Kind Attn:SHRI.KIRTI VARDHAN ,DYDGFT, NC-II

Sub: Grant of Advance Authorization of **Net to Net basis** in terms of Para 4.7 of HBP/ **Repeat Basis** as per Para 4.7.1 & 4.7.2 of HBP (Vol.I) 2009-14.

Sir,

M/S.MITESH METAL INDUSTRIES,MUMBAI
have been granted Advance Authorization No.0310825163 dt 22.11.2018 . The copies of application are not being forwarded to Headquarters due to the following reasons

The Advance Authorization has been issued on **Net to Net basis** in terms of General Note No.4 of Engineering Product inserted by Public Notice No.46 dated 6.11.2002.

The Advance Authorization has been issued on **Repeat Basis** in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) on basis of decision of Norms Committee in copy of decision enclosed

Yours faithfully,

(A.S.KANASE)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

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13/02/2019.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
O/O. THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
NEW CGO BUILDING, NEW MARINE LINES, CHURCHGATE,MUMBAI-20

File No. 039504000809AM19 | 6 12 DATE: 30.11.2018

To,

The Director General of Foreign Trade,
NC II
New Delhi – 110011.

Kind Attn.: Shri Kirti Vardhan ,Dy. DGFT (NC II)

Sub.: Grant of Advance authorization on Repeat Basis
as per Para 4.12 (vi) of HBP (Vol.I) 2015-20

Sir,

M/s. PREMIER INDUSTRIAL CORPORATION LIMITED., MUMBAI have been granted Advance authorization No. 0310825326 dated 31.10.2018. The copies of the application are not forwarded to the Headquarters due to following reason:

The Advance authorization has been issued on Repeat basis in terms of para 4.07 read with para 4.12 of HBP 2015-2020 on basis of decision of Norms Committee in Meeting No. 2/81-ALC2/2018 dated 29.05.2018 (HQ F.No. 01/81/050/00516/AM17). The copy of decision is enclosed herewith.

Yours faithfully

Encl.: Copy of decision.

(A.S. KANASE)
Foreign Trade Development Officer,
for Additional Director General of Foreign Trade.

F.No. 7/52/2018-TS

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Section)

126
13/02/2019

Udyog Bhawan, New Delhi
Dated, the 16th March, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of Advance Authorisation No. 0310816527 dated 26.10.2017 issued to M/s Apar Industries Limited

Ref: DGFT U.O. No. 01/81/50/447/AM18/DES-2/534 dtd. 10.01.2018

Advance Authorisation may be ratified as under:

1. Net Weights of 1.507 MT, 25.744 MT, 7.038 MT, 6.728 MT, 5.412 MT, 39.479 MT, 58.920 MT & 10.114 MT may be specified with the quantities of export products from Sl. No 1 to 8 respectively.
2. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 3131 Kgs. as 1.01 Kgs./Kg content in the export item at Sl. No. 8.
3. Quantity of import item at Sl. No 2 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 83695.21 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 8.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 to 8, as claimed by the firm.
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 5, 7 & 8, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1 to 5, 7 & 8, as claimed by the firm.

Norms committee may take a view

16-3-18

(S. K. Jain)
Development Officer
Tele : 2306 3166

To
Directorate General of Foreign Trade
(Sh. Vinod Kumar Kashyap, FTDO, DES.II)
Udyog Bhawan, New Delhi.

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13/02/2019

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310798003 dated 07.08.2015- M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO No 01/81/50/280/AM-16/DES-II/54 dated 05.11.2018 on the subject mentioned above. In this connection, Ministry of Steel has examined the request of the applicant and has no objection if NORMS Committee ratifies the description of item of import and export as per the applicant request allowing wastage of 3% as under:

Sl No	Existing description of item of Export	Description to be amended of item of Export
1	Cold Rolled Stainless Steel strips/coils of width 40 MM to 240 MM, thickness above 0.08 mm to 0.20 MM of Grade 316/316L.	Cold Rolled Stainless Steel strips/coils of width 55 MM to 305 MM , Thickness 0.09 MM to 0.20 MM of Grade 316/316L.
	Existing description of item of import	**Description to be amended of item of import**
1	Cold Rolled Stainless Steel coils of thickness above 0.20 MM, width above 300 MM of Grade 316/316L.	Cold Rolled Stainless Steel strips/coils of Thickness 0.28 MM to 1.84 MM of width 350.00 MM to 1540.00 MM of Grade 316/316L.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Chandrakanth Reddy, Asstt DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(15)/2017-TD dated 28.12.2018